

Sl. No.	State/UT	No. of Beneficiaries Enrolled
19.	Lakshadweep	0
20.	Madhya Pradesh	1,16,062
21.	Maharashtra	1,56,102
22.	Manipur	1,841
23.	Meghalaya	0
24.	Mizoram	890
25.	Nagaland	0
26.	Odisha	7
27.	Puducherry	144
28.	Punjab	33,114
29.	Rajasthan	8,825
30.	Sikkim	313
31.	Tamil Nadu	0
32.	Telangana	3
33.	Tripura	1,978
34.	Uttar Pradesh	1,09,642
35.	Uttarakhand	9,509
36.	West Bengal	3,250
	TOTAL	7,19,206

Abhaya project for safety of women and girls

784. SHRI C.M. RAMESH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry is implementing the Abhaya Project for safety of women and girl children proposed by the State Government of Andhra Pradesh under Nirbhaya Fund;

(b) if so, the details of the project, status of the project and the physical targets set and the manner in which they are going to be achieved;

(c) whether any other scheme/project is being proposed to be implemented under Nirbhaya Fund in that State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) Yes Sir. Abhaya Project for Safety of Women and Girl child of Government of Andhra Pradesh and Ministry of Road Transport and Highways has been appraised by the Empowered Committee under Nirbhaya Fund.

(b) The Abhaya Project envisages a mechanism wherein the women can share on real time basis the details of the Transport Vehicle, driver, the origin and destination point of journey, the location of vehicle etc., with her guardian, etc. In case of emergency or route diversion and safety threat, the distress call will be taken up by the police seamlessly and the vehicle is tracked on real time basis. The Fund allocation for the Abhaya Project as appraised by the Empowered Committee is ₹ 138.49 Crore for implementation by March, 2018.

(c) and (d) Yes, under the Nirbhaya Fund three schemes, namely- Mahila Police Volunteers, One Stop Centers and Women Help line are being implemented in the State of Andhra Pradesh.

Children staying in roadside

785. SHRIMATI RAJANI PATIL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware that a large number of children in the country, mostly in the metropolitan cities, are staying on the roadside and selling things at the traffic signals;

(b) if so, what are the reasons therefor;

(c) whether any steps have been taken for betterment of such children; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (d) As per Section 2 (14) (ii) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), a child who is found working in contravention of labour laws for the time being in force or is found begging, or living on the street is included as a "child in need of care and protection", among others. The primary responsibility of execution of the Act lies with the State/UTs. However, Central Government is managing Integrated Child Protection Scheme (ICPS) now "Child Protection Services" under Integrated Child Development Scheme, and providing financial assistance